

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 23/GT/2013**

Subject : Revision of tariff of Gandhar Gas Power Station (657.39 MW) for the period from 1.4.2009 to 31.3.2014 (received by way of remand).

**Petition No. 326/GT/2014**

Subject : Revision of tariff of Gandhar Gas Power Station (657.39 MW) for the period from 1.4.2009 to 31.3.2014.

**Petition No. 325/GT/2014**

Subject : Approval of tariff of Gandhar Gas Power Station (657.39 MW) for the period from 1.4.2014 to 31.3.2019.

Date of hearing : **19.4.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Dr. M.K. Iyer, Member

Petitioner : NTPC

Respondents : MPPMCL and others

Parties present : Shri Ajay Dua, NTPC  
Shri Nishant Gupta, NTPC  
Shri Bhupinder Kumar, NTPC  
Shri Rajeev Choudhary, NTPC  
Shri Parimal Piyush, NTPC  
Shri Rishabh Singh, Advocate, MPPMCL

**Record of Proceedings**

These petitions were taken up today for hearing.

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2. During the hearing, the Commission observed that the issue of additional capital expenditure of ₹173.15 crore towards GT-I which was put to use in 2013-14 shall be considered in terms of the judgment of the Appellate Tribunal at the time of revision of tariff based on truing-up exercise in terms of the Regulation 6 (1) of the 2009 Tariff Regulations. The representative for the petitioner agreed to the same.

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3. The representative of the petitioner made detailed submissions in the matters and prayed that tariff of the generating stations for the period 2009-14 may be revised after truing-up exercise and the tariff for the period 2014-19 may be determined in terms of the 2014 Tariff Regulations as claimed in the petition. He further submitted that additional information as sought for by the Commission has been filed and copies have been served on the respondents.

4. The learned counsel for the respondent, MPPMCL prayed for grant of time to file its reply in the matter.



5. The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 20.5.2016, with advance copy to the respondents as under:

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- (i) Details regarding the benefits after Renovation and Modernisation in respect of the following:
  - a. Increase in capacity (MW);
  - b. Improvement in heat-rate/ efficiency;
  - c. Extension of life of the generating station;
  - d. Other benefits derived.

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- (ii) Details in respect of water charges, such as the contracted quantum of water and allocated quantity, actual water consumption from 2009-14, along with rate of water charges along with the copy of the relevant notification(s) of water charges;
- (iii) Details of consumption of capital spares for the last five years from 2009-10 to 2013-14 and the list of spares consumed, as per Form-17;

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- (iv) Certificate to the effect that all assets of the gross block as on 1.4.2014 are in service. In case any asset has been taken out from the service, the same should be indicated along with the date of putting the asset in use, the date of taking out the asset from service;
- (v) Reasons for procuring the spares amounting to ₹27.47 lakh in 2012-13 and de-capitalising during the said year;
- (vi) Statement showing the year-wise details of depreciation un-recovered, if any, till 31.3.2014 on account of availability lower than NAPAF;

6. The respondents shall file their replies, if any by 30.5.2016 with advance copy to the petitioner who shall file its rejoinder, if any, by 6.6.2016. No extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.

7. Subject to the above, order in the petitions were reserved.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

